## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/106/2016

NAME OF THE PETITIONER(S)

: S.K. Ganesan & 4 others

NAME OF THE RESPONDENT(S)

: M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

T. v.P. Saivihai Coun ser Me T. v.P. Saivil ~ cibri vishou

Samuel

2. S. Manarar (For B. Ohanarar)

8. S. Manjula Levi, Adv

For KSA XCD conepany lateraries CBE

**ORDER** 

Ms S Manjula Devi, counsel for petitioner present. Shri T V P Sai Vihari, counsel for R1 to R6 and Shri S Manoj Kumar, counsel for R7 to R9 present. Both the counsel reported that there are two other connected matters and settlement talks in the presence of a mediator, Shri T S Krishnamurthy, former Election Commissioner, are in progress. Counsel for petitioner stated that a proposal has come from the other side for appointment of Chartered Accountant for which she seeks time to reply. Time extended at request. Put up on 22.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)